# COURT - I

### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## APPEAL NO. 144 OF 2017 & IA NOS. 366 & 365 of 2017

Dated: 29<sup>th</sup> May, 2017

### Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Sugar Mills Association Madhya Pradesh Vs.			Appellant(s)
Madhya Pradesh Electricity Regulato		nmission & Anr.	Respondent(s)
Counsel for the Appellant(s)	:	Mr. M.G. Ramachand Ms. Neha Garg Mr. Sandeep Rajpuro	
Counsel for the Respondent(s)	:	Mr. S.Ventatesh Mr. Pratyush Singh Ms. Natabrata Bhatao	charya for R-1
		Mr. Prushaindra Kaur Mr. Nitin Guar Mr. Rishabh Donel Si	-

### <u>ORDER</u>

Mr. M.G. Ramachandran, learned counsel for the appellant states that without prejudice to the contentions raised in the appeal, the appellant will approach the State Commission for a specific direction for execution of the Power Purchase Agreement by Respondent No.2 at the tariff determined by the State Commission. Learned counsel states that the appellant will file an application before the State Commission within a week. On such application being filed, the State Commission shall decide the same expeditiously and in accordance with law within two months from the date of filing of the application by the appellant. The fact that the appeal against order dated 04.05.2017 is pending before us shall not come in the way of the State Commission in deciding the said application.

List the matter on 08.08.2017.

(I. J. Kapoor ) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/kt